

Annexure-5

Name of the corporate debtor: DMB Paper Mills Private Limited ; Date of commencement of liquidation: 29-08-2023.; List of stakeholders as on: 20-11-2023

List of operational creditors (Government Dues)

(Amount in ₹)

Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending	Whether lien / attachment removed?	% share in total amount of claims					
1	GST & Excise	Central	AAFCD0674DEM001	26-09-2023	1,55,30,124	1,55,30,124	Unrelated	NIL	No	1.85%	Nil	Nil	-	-	Note 1
2	VAT	Gujarat	24250801567	23-09-2023	1,83,70,450	-	Unrelated	NIL	No	0.00%	Nil	Nil	#####	-	Note 2
3	ESIC	Central	AAFCD0674D	31-10-2023	5,86,464	5,86,464	Unrelated	NIL	No	0.07%	Nil	Nil	-	-	Note 3
4	Income Tax	Central	AAFCD0674D	08-11-2023	13,23,79,394	9,45,41,942	Unrelated	NIL	No	11.23%	Nil	Nil	#####	-	Note 4
					16,68,66,432	11,06,58,530							#####	-	

Note 1 - The original claim was received on 13th September, 2023 for Rs. 3,05,57,161. For which queries was raised and thereafter revised claim of Rs. 1,55,30,124 was received on 26-09-2023.

Note 2 - The department has claimed the amount as Secured Creditor, however, in want of documents/ justification same is kept under verification.

Note 3 - The original claim was submitted on 13th October, 2023 for Rs. 5,91,230. For which queries was raised and thereafter revised claim of Rs. 5,86,464 was received on 31-10-2023.

Note 4 - No claim was submitted under liquidation, therefore on the basis of the claim submitted under CIRP we sought certain documents to verify the claim amount. To which the documents were received on 08-11-2023. Basis on the documents received we accepted the claim of Rs. 9,45,41,942.

Note 5 - No claim was submitted by GIDC under liquidation, however, same was kept under Contingency. Therefore, we asked for various documents at the various instances, but no reply was received from the department. Considering that no documents available and nor any reply received even after several reminders, Liquidator have not considered there claim submitted under CIRP and same is been communicated via mail.